Statement

Sl. No.	Name of the Hotel						1987-88	1988-89	1989-90
1	Ashok Hotel, New Delhi		•				75	80	84
2	Hotel Janpath, New Delhi		•				84	80	84
3	Lodhi Hotel, New Delhi				•		68	63	71
4	Hotel Ranjit, New Delhi						72	62	65
5	Hotel Ashok Bangalore						53	60	61
6	Hotel Agra Ashok						58	70	73
7	Hotel Hassan Ashok, Hassan						32	7 39	48
8	Hotel Jammu Ashok, Jammu						36	40	36
9	Hotel Aurangabad Ashok						45	45	48
10	Hotel Khajuraho Ashok						33	34	39
11	Kovalam Ashok Beach Resort						66	72	74
12	Laxmi Vilas Palace Hotel, Udai	pur		•			66	61	65
13	Temple Bay Ashok Beach Resort, Mamallapuram						51	55	64
14	Hotel Varanasi Ashok		•		•	•	42	40	41
15	Qutab Hotel New Delhi						82	80	77
16	Lalitha Mahal Palace, Mysore			•			53	55	61
17	Hotel Airport Ashok, Calcutta						58	58	59
18	Hotel Pataliputra Ashok, Patna						49	48	60
19	Hotel Jaipur Ashok, Jaipur		•		•		68	69	64
20	Hotel Kalinga Ashok, Bhubar	ieswa	ar	•	•		37	41	1 4
21	Hotel Madurai Ashok, Madura	ai .					. 38	4	7 4
22	Hotel Samrat, New Delhi						. 77	80	7
23	Hotel Kanishka, New Delhi						79	74	1 7
24	Ashok Yatri Niwas, New Delhi	•					85	84	86
25	Hotel Bodhgaya Ashok, Bodhg	aya		•	•			35	34
			7	[OTAL			70	70	72

Proposal to call Chief Ministers conference on debt relief to farmers

1053, SHRI PRAMOD MAHAJAN: Will the Minister of FINANCE be pleased to state:

(a) whether Government propose to call Chief Ministers' Conference

to discuss the procedure for giving debt relief to farmers; and

(b) if so, what are the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) Government has, as at present no proposal to con-

convene any formal Conference of Chief Ministers on the subject.

 $Written.Answer_{\mathcal{S}}$

(b) Does not arise.

Export of soft drinks by Pepsi Foods

1054. SHRI CHATURANAN MISH-RA: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

- (a) whether it is a fact that Pepsi Foods project is supposed to be agrobased and export oriented and that is why the soft drinks business was restricted to 25 per cent;
- (b) if so, how will Government monitor this:
- (c) whether Government will stop the soft drinks if it exceeds 25 per cent or if the exports of its production is less than 40 per cent of total sales; and
- (d) whether Government would allow soft drinks to start before fruit processing and before fulfilling the export obligations?

THE MINISTER OF TEXTILES WITH ADDITIONAL CHARGE THE MINISTRY OF FOOD PROCES-SING INDUSTRIES (SHRI SHARAD YADAV): (a) to (d) Various conditions including the condition that the production of soft drink concentrate would not exceed 25 per cent of the total turnover were imposed in letter of intent granted to M/s. Punjab Agro Industries Corporation consideration of all relevant issues and factors. The monitoring of these conditions will be done by the Government through various methods including obtaining periodic returns. Appropriate action will be taken in the event of any violation of the conditions of the letter of intent. manufacture of various items and fulfilment of export obligation will governed by the conditions laid down in the letter of intent.

Pharmaceutical companies earning Foreign Exchange on Import of Life saving drugs

1055. SHRI CHATURANAN MISHRA:

SHRI GURUDAS DAS GUPTA:

Will the Minister of FINANCE be pleased to state:

- (a) whether it is a fact that the Enforcement Directorate has tracked down several Pharmaceutical Companies which have been making huge profits by pricing imported life-saving drugs at over ten times their cost and getting as much foreign exchange too; and
- (b) if so, what are the details of those companies and the action taken against them?

THE DEPUTY MINISTER THE MINISTRY OF FINANCE (SHR1 ANIL SHASTRI): (a) and (b) Directorate of Enforcement searched the concerned premises of M/s. Meher Pharma India Ltd. and M/s. Vitro Pharma India Ltd. in January, 1990 and seized certain incriminating documents. The investigations, so far conducted in the case have revealed that the drugs imported by the firms were over-invoiced by about eight times the real price of these drugs. Shri S. N. Garg. the President of the firms could not be arrested as he moved the Bombay High Court and obtained anticipatory bail on medical grounds.

Enquiry into the awarding of contract for modernisation of Durgapur Steel Plant

1056. PROF. SOURENDRA BHAT-TACHARJEE; Will the Minister of STEEL AND MINES be pleased to state:

(a) whether Government have ordered an enquiry into the facts and circumstances under which the contract for modernisation of Durgapur Steel Plant was given to a firm based in West Germany along with its Indian collaborator, M/s. Birla Technical Services at a much higher cost;